

**COURT-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 211 of 2015**

Dated: 19<sup>th</sup> February, 2016

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:**

**M.P. Biomass Energy Developers Association & Ors. ....Appellant(s)  
Versus**

**Madhya Pradesh Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mrs. Swapna Seshadri and  
Mr. Sandeep

Counsel for the Respondent(s) : Mr. C. K. Rai and Mr. Paramhans  
for R.1, MERC  
Mr. Manoj Dubey for R.2

**ORDER**

In Appeal No. 211 of 2015, we have heard Mrs. Swapna Seshadri, learned counsel for the appellants and she has finished her arguments.

The learned counsel for the parties have filed their respective written submissions today, let a copy of the same be furnished to the other side.

Post the appeal for arguments of the respondents rejoinder submission of the appellant on **02<sup>nd</sup> March, 2016.**

**(T. Munikrishnaiah)  
Technical Member**

**(Justice Surendra Kumar)  
Judicial Member**